

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 569 of 1999.

Wednesday this the 26th day of May 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

N. Thankappan Pillai,  
Group-D, R.M.(Retired),  
Office of the Sub Divisional Engineer, (P)  
Karunagappally, (Enchakkottu Veedu,  
Alappad, Alumakadavu P.O.,  
Karunagappally). .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The General Manager,  
Telecom District, Kollam.
2. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.
3. Union of India, represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi. .. Respondents

(By Advocate Shri P.J. Philip, ACGSC), SC/131

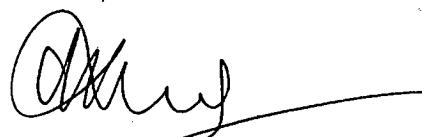
The application having been heard on 26th May 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time, the learned counsel for applicant seeks permission to withdraw this application with liberty to take up the matter with the third respondent. Liberty is granted and the application is closed as withdrawn. No costs.

Dated the 26th May 1999.



A.V. HARIDASAN  
VICE CHAIRMAN